

Control Board or Pollution Control Committee of Union Territory; and 'Extended Producer Responsibility' under which producers will be responsible for collection and channelization of e-waste generated from their products after their useful life to the registered dismantler or recycler. The Rules also have provision for reduction of hazardous substances in the manufacture of electrical and electronic equipment (RoHS), which will become effective from 1st May, 2014. Import and export of e-waste are regulated under Hazardous Waste (Management, Handling and Transboundary Movements) Rules, 2008.

Diversion of forest land

*335.DR. JANARDHAN WAGHMARE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there exists any legal provision for diversion of forest land for non-forest purposes including developmental activities in the country, if so, the details thereof;

(b) whether Government has received any requests from the State Governments/Non-Governmental Organizations for diversion of forest land for non-forestry purpose during the last three years; and

(c) if so, the details thereof and action taken by Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) to (c) Section 2 of the Forest (Conservation) Act, 1980 *inter-alia* provides that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forest land or any portion thereof may be used for any non-forest purpose. Accordingly, State Governments and the Union Territory Administrations submit proposals to the Ministry of Environment and Forests (MoEF) to obtain prior approval of Central Government for use of forest land for non-forest purpose.

State/Union Territory-wise details of proposals received by the Central Government during the last three years (2011 to 2013) to obtain its prior approval under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose along with status of these proposals are given in Statement.

Statement

State/Union Territory-wise details of proposals received by the Central Government during the last three years (2011 to 2013) to obtain its prior approval under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose along with status of these proposals

Sl. No.	State/Union Territory	Status						
		No. of proposals Received by the Central Government	Accorded both Final and In-Principle Approvals	Accorded In Principle approval - Final approval is yet to be accorded	Rejected	Returned	Closed	Proposals for which no decision has been taken, including the proposals where information sought from the State/UT Government is awaited
1	2	3	4	5	6	7	8	9
1	Andaman and Nicobar	14	6	6	0	0	0	2
2	Andhra Pradesh	28	8	10	2	4	1	3
3	Arunachal Pradesh	18	2	6	0	0	0	10

1	2	3	4	5	6	7	8	9	20
4	Assam	3	0	2	0	0	0	1	<i>Written Answers to</i>
5	Bihar	51	7	35	0	0	0	9	
6	Chandigarh	7	4	1	0	0	0	2	
7	Chhattisgarh	22	4	9	1	0	0	8	
8	Dadra and Nagar Haveli	8	3	5	0	0	0	0	
9	Daman and Diu	0	0	0	0	0	0	0	
10	Delhi	4	2	1	0	0	0	1	
11	Goa	0	0	0	0	0	0	0	
12	Gujarat	99	23	60	0	0	0	16	
13	Haryana	661	376	145	0	0	0	140	
14	Himachal Pradesh	125	23	58	2	0	0	42	<i>Started Questions</i>
15	Jammu and Kashmir	0	0	0	0	0	0	0	
16	Jharkhand	40	7	19	0	0	0	14	
17	Karnataka	23	2	10	8	0	0	3	
18	Kerala	4	2	2	0	0	0	0	
19	Lakshadweep	0	0	0	0	0	0	0	

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20	Madhya Pradesh	51	13	17	2	0	0	19
21	Maharashtra	56	27	25	0	0	1	3
22	Manipur	3	0	2	0	0	0	1
23	Meghalaya	3	2	1	0	0	0	0
24	Mizoram	1	0	1	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0
26	Odisha	33	9	18	0	0	0	6
27	Punducherry	0	0	0	0	0	0	0
28	Punjab	651	293	219	0	0	0	139
29	Rajasthan	57	4	30	1	0	1	21
30	Sikkim	6	5	1	0	0	0	0
31	Tamil Nadu	9	2	5	0	0	1	1
32	Tripura	4	1	0	0	0	0	3
33	Uttar Pradesh	360	90	114	3	2	1	150
34	Uttarakhand	369	18	128	23	0	74	126
35	West Bengal	8	3	4	0	0	0	1
TOTAL		2718	936	934	42	6	79	721

*: Provisions of the Forest (Conservation) Act, 1980 do not extend to the Jammu and Kashmir.

Written Answers to

[13 February, 2014]

Starred Questions